

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 7 JUL 1994

APPLICATION NUMBER: 902 of 93

APPLICANTS:

Sri. A. Obaiiah vs Secretary, M/o Communications, N Delhi
I.O. and others

RESPONDENTS:

① Sri. S.N. Chandrashekar
Advocate, No 120/A 2nd floor,
415 Block, 515 Main
Rajajinagar, Bangalore-10.

② Sri. G. Shanthappa,
Addl. C.G.S.C,
High Court Bldg,
Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~, passed by this Tribunal in the above
mentioned application(s) on 24-06-94

Issued on
8/7/94
B.

O/c

for *S. S. Suman*
DEPUTY REGISTRAR
JUDICIAL BRANCHES. 2/7

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 902/ 1993

FRIDAY, THE 24TH DAY OF JUNE, 1994

Shri V. Ramakrishnan ... Member (A)

Shri A.N. Vujjanaradhya ... Member (J)

Shri A. Obaiah,
Major,
EDDA, Rayapura BO,
a/w: Molakalmuru ... Applicant

(By Advocate M/s Chandrasekhar Associates)

Vs.

1. The Secretary,
Ministry of Post & Telecommunication,
New Delhi.
2. The Superintendent of Post Offices,
Chitradurga Division,
Chitradurga.
3. The Assistant Superintendent of
Post Office, Chitradurga. ... Respondents

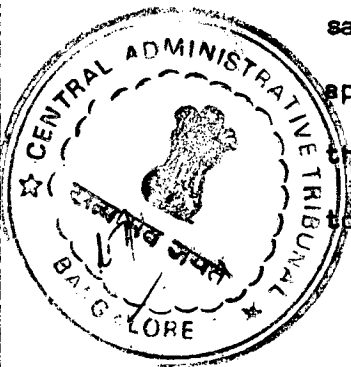
(By Advocate Shri G. Shanthappa,
Standing Counsel for Central Govt.)

ORDER

Shri V. Ramakrishnan, Member (A)

The learned counsel for the applicant, Shri Chandrasekar now submits that the applicant wants to avail of the opportunity of filing a review petition in terms of Rule 16 of the EDA Conduct and Service Rules. Shri G. Shanthappa for respondents agrees and says that the applicant should have filed a review petition before approaching this Tribunal. Shri Chandrasekar further submits that the applicant will submit a review petition within one month from today. If the applicant does so before 31.7.94, the department

...2/-



will dispose of the review petition on merits by means of a speaking order within a period of three months from the date of receipt of such review petition. With the above observation the matter is finally disposed of with no order as to costs. All the contentions are left open.

Sd/-

(A.N. Vujjanaradhya)
Member (J)

Sd/-

(V. Ramakrishnan)
Member (A)

TCV



TRUE COPY

Sd/-
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE